

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 737 OF 2023**

IN THE MATTER OF:

SOCIETY FOR VOICE OF HUMAN RIGHTS AND JUSTICE

...APPLICANT

Versus

DISTRICT MAGISTRATE & ORS.

...RESPONDENTS

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF RESPONDENT NO. 9 IN COMPLIANCE OF THE ORDER DT. 09.12.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPY OF THE LETTER 06.12.2025 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-1	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
Ph: 9639286572

**DATE: 08.12.2025
PLACE: NOIDA**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 737 OF 2023

IN THE MATTER OF:

SOCIETY FOR VOICE OF HUMAN RIGHTS AND JUSTICE

...APPLICANT

VERSUS

DISTRICT MAGISTRATE GHAZIABAD & ORS. ...RESPONDENT(S)

RESPONSE ON BEHALF OF RESPONDENT NO. 9 IN COMPLIANCE
OF THE ORDER DT. 09.12.2025 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Ankit Singh, aged about 38 years, S/o Sh. Ajit Singh, presently posted as, Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



08 DEC 2025



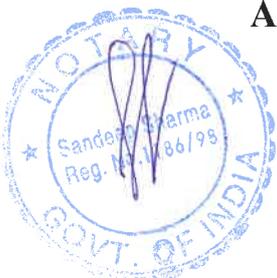
I. BACKGROUND OF THE MATTER

3. That in the present matter, the allegation of the applicant is that the survey no. 2476 and 1564 comprising an area of 0.961 sq. yards as per the revenue record is a lake (jheel) which has been encroached upon and residential construction has been raised.
4. That the above-captioned matter was last listed for hearing on 09.12.2025, wherein the Hon'ble Tribunal directed as under:
- "4. Learned counsel for Respondents No. 3 and 6 to 10 seeks four weeks time for filing their responses.*
- 5. Responses by Respondents No. 3 and 6 to 10 may be filed within four weeks.*
- 6. List on 09.12.2025 for further consideration."*

II. ACTIONS TAKEN

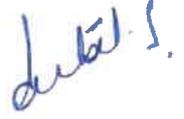
5. That in compliance of the aforementioned order it is submitted that the Deponent has written a letter dt 06.12.2025 to the Municipal Commissioner, Municipal Corporation, Ghaziabad to take necessary actions in the present matter.

A Copy of the letter dt 06.12.2025 has been annexed herewith as **ANNEXURE R-1.**



08 DEC 2025

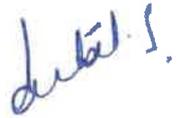
6. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.



DEPONENT

VERIFICATION

Verified at Ghaziabad on this 08 day of December, 2025, that the contents of the above affidavit from paragraphs 1 to 6 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



DEPONENT



ATTESTED


(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

08 DEC 2025



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1680 / N.G.T.-1 / 2025

दिनांक 08/12/2025

सेवा में,

नगर आयुक्त महोदय,
नगर निगम,
गाजियाबाद।

विषय:—मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 737/2023 (IA No 68/2024 & IA No 472/2024) Society for Voice of Human Rights and Justice vs District Magistrate Ghaziabad & Ors. में पारित आदेश दिनांक 12.09.2025 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 737/2023 (IA No 68/2024 & IA No 472/2024) Society for Voice of Human Rights and Justice vs District Magistrate Ghaziabad & Ors. में पारित आदेश दिनांक 12.09.2025 के मुख्य अंश निम्नवत् है:—

“.....2. The Registry is directed to issue notices again to Respondent No. 1 Director Mahalaxmi Land and Finance Company and Respondent No. 2 Nitin Kocher, Director/Chairman, Prithveelink Developers Pvt. Ltd.

3. Notices are ordered be served on Respondents No. 1 and 2 through the District Magistrate, Ghaziabad. For this purpose, notices issued to Respondents No. 1 and 2 may be sent to the District Magistrate, Ghaziabad by E-mail for getting the service thereof effected on Respondents No. 1 and 2 and filing his report in this regard within 15 days.

4. Learned counsel for Respondents No. 3 and 6 to 10 seeks four weeks time for filing their responses.

5. Responses by Respondents No. 3 and 6 to 10 may be filed within four weeks.....”

उक्त प्रकरण खसरा संख्या 1564, ग्राम पसौंडा परगना लोनी, गाजियाबाद के अतिक्रमण के सम्बन्ध में है। अतः आपसे सादर अनुरोध है कि खसरा संख्या 1564, ग्राम पसौंडा परगना लोनी, गाजियाबाद को मुक्त कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:—

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी(वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०